

THE SIKKIM POLICE (AMENDMENT) BILL, 2022.

(BILL NO. 14 OF 2022)

A

BILL



further to amend the Sikkim Police Act, 2008.

Be it enacted by the Legislature of Sikkim in the Seventy-third Year of the Republic of India as follows:-

**Short title, extent
and commencement**

1. (1) This Act may be called the Sikkim Police (Amendment) Act, 2022.
- (2) It shall extend to the whole of Sikkim.
- (3) It shall come into force on the date of its publication in the Official Gazette.

**Amendment of
section 135**

2. In the Sikkim Police Act, 2008 (hereinafter referred to as the "principal Act"), in section 135,-
 - (a) in the marginal heading, for the words "Ineligibility for membership" the words "Eligibility for membership" shall be substituted;
 - (b) for clause (b), the following clause shall be substituted, namely:-

“(b) is more than 70 (seventy) years of age at the time of appointment.”

**Amendment of
section 136**

3. In the principal Act, in section 136,-
 - (a) in sub-section (1), for the existing words, brackets and figures "The term of office of the Chairperson shall be 5 (five) years, and that of a member five years" the words, brackets and figures "The term of office of the Chairperson and that of a member shall be for a period of 3 (three) years" shall be substituted.
 - (b) after sub-section (2), for the existing proviso, the following proviso shall be substituted, namely:-


“Provided that the term of the Chairperson or the Members may be extended by the State Government, only if the Chairperson or the Members are not above the age of 70 (seventy) years at that time.”

STATEMENT OF OBJECTS AND REASONS

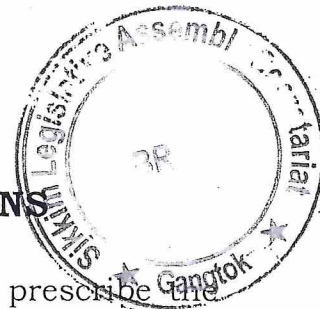
The State Government has deemed it expedient to prescribe the maximum age of 70 (seventy) years for consideration for appointment as the Chairperson and Members of the Police Accountability Commission.

The State Government also deems it expedient to fix the term of office of the Chairperson and the Members to 3 (three) years from the existing 5 (five) years.

With this object in view, the Bill has been framed.



(P.S. TAMANG)
MINISTER-IN-CHARGE
HOME DEPARTMENT



FINANCIAL MEMORANDUM



-NIL-

MEMORANDUM REGARDING DELEGATED LEGISLATION

-NIL-


(P.S. TAMANG)
MINISTER-IN-CHARGE
HOME DEPARTMENT